

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5725 OF 2006

M/S. ANMOL PUBLICATIONS P. LTD.

Appellant (s)

VERSUS

M/S. BHARAT BOOK CENTRE  
(With office report )

Respondent(s)

Date: 06/06/2013 This Appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA  
HON'BLE MR. JUSTICE MADAN B. LOKUR  
(VACATION BENCH)

For Appellant(s) Mr. Dharam Bir Raj Vohra,Adv.(NP)

For Respondent(s)

UPON perusing the papers the Court made the following  
O R D E R

None appears for the appellant.

The respondent in any case has not entered appearance in spite of service of notice. Due to efflux of time this appeal appears to have been rendered infructuous since this petition had been filed against refusal of the interim order passed by the High Court.

However, on perusal of the impugned order we are of the view that this appeal is bound to have been rendered infructuous during pendency of this appeal. It is accordingly dismissed.

[ Usha Bhardwaj ]  
Court Master

[ Sneh Bala Mehra ]  
Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5725 OF 2006

M/s Anmol Publications P. Ltd.

.....Appellant

VERSUS

M/s Bharat Book Centre

.....Respondent

O R D E R

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The respondent in any case has not entered appearance in spite of service of notice. Due to efflux of time this appeal appears to have been rendered infructuous since this petition had been filed against refusal of the interim order passed by the High Court.

However, on perusal of the impugned order we are of the view that this appeal is bound to have been rendered infructuous during pendency of this appeal. It is accordingly dismissed.

.....J.  
(GYAN SUDHA MISRA )

.....J.

( MADAN B.

LOKUR )

NEW DELHI;  
JUNE 06, 2013.